

Repeal Bill, 2001, as passed by Lok Sabha at its sitting held on the 6th August, 2001.*

Sir, I lay a copy of the Bill on the Table.

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON HOME AFFAIRS**

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Sir, I beg to present the Seventy-ninth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs on the Registration and Other Related Laws (Amendment) Bill, 2000.

**EVIDENCE TENDERED BEFORE THE DEPARTMENT-RELATED
PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS**

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh) : Sir, I beg to lay on the Table the Evidence tendered before the Department-related Parliamentary Standing Committee on Home Affairs on the Registration and Other Related Laws (Amendment) Bill, 2000.

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 2001.

THE MINISTER OF LAW, JUSTICE AND MINISTER OF SHIPPING AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): Sir, on behalf of the hon. Home Minister, Shri L.K. Advani, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

The question was put and the motion was adopted.

SHRI ARUN JAITLEY: Sir, I introduce the Bill.

RE. TERMS OF REFERENCE OF J.P.C.

SHRI NILOTPAL BASU (West Bengal): Sir, yesterday, at 12 o'clock, I had raised this issue because, from the Press reports, we had gathered that subsequent to the discussions in the other House, there was some announcement by the hon. Speaker which was reported in the Press, that the terms of reference of the Joint Parliamentary Committee....